

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH: CALCUTTA
(Circuit at Port Blair)

OA No.351/00009/2016

Date of order: 12.04.2016

Present:

The Hon'ble Mr. Justice V.C.Gupta, Judicial Member
The Hon'ble Ms. Jaya Das Gupta, Administrative Member

MOTI RAM & ORS
V/S
A P.W.D.

For the Applicants :Mr.R.Singh, Counsel
For the Respondents :Ms.A.Nag, Counsel

O R D E R (Oral)

JUSTICE V.C.GUPTA, JM:

Heard the learned counsel for both sides and perused the records.

2. The Applicants virtually seek suitable amendment to the Recruitment Rules after commencement of the 6th CPC. Now, 7th CPC submitted its report which has not yet been implemented.

3. Hence, we are of the opinion that Applicants may make a detailed representation ventilating their grievance to the Lt. Governor of A&N Island who, if it is within his competency, upon receipt of the representation, shall resolve the matter and



pass a speaking order within a period of six months from the date of receipt of such representation and, if he is not competent to do so, he shall refer the matter to the Ministry concerned for consideration immediately. The Ministry concerned shall decide the issue and intimate the result thereof in a well reasoned order to the applicants within a period of six months from the date of receipt of the communication from the A&N administration. Ordered accordingly.

4. Without going into the merit of the matter this OA is disposed of at this admission stage accordingly. No costs.

(Ms.Jaya Das Gupta)
Admn. Member

(Justice V.C.Gupta)
Judicial Member

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